Date of order: 22.5.2001

OA No.268/1997

Kushi Ram s/o Anokheylal r/o Chambal Road, Sanjai Nagar, Kota Junction at present working under Asstt. Engineer III (Construction), WR, Kota Division, Kota.

.. Applicant

Versus

- 1. Union of India through the General Manager, Western Railway, Churchgate, Bombay
- Deputy Chief Engineer (Construction), Western Railway,
 Kota Division, Kota.

.. Respondents

Mr. Rajvir Sharma, counsel for the applicant

Mr. Anupam Agarwal, proxy counsel to Mr. Manish Bhandari, counsel for the respondents.

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member
Hon'ble Mr. A.P.Nagrath, Administrative Member

ORDER

PER HON'BLE MR. S.K.AGARWAL, JUDICIAL MEMBER

In this Original Application filed under Section 19 of the Administrative Tribunals Act, the applicant makes a prayer to direct the respondents to pay the back wages to the applicant w.e.f. 25.6.93 to 17.12.1995 alongwith interest at the rate of 12% per annum.

2. Reply was filed. In the reply, it has been specifically stated that applicant, in fact, was relieved on 23.6.1993. A copy of the relieving order marked as Ann.R2 has also been filed alongwith the reply. As the applicant was relieved on 23.6.1993, there is no

question of granting any back wages for the period as claimed by the applicant and in our considered view applicant has no case for interference by this Tribunal.

3. We, therefore, dismiss this Original Application having no merits with no order as to costs.

(A.P.NAGRATH)

Adm. Member

(S.K.AGARWAL)

Judl.Member